

7th March, 2003

Notification No. 21/2003 - Customs (N.T)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi, to act as Commissioner of Customs (Import), Mumbai for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Jersey India Limited, VPO Kherki Daula, Village Sihi, Sihi- Sikanderpur Road, Dist. Gurgaon, Haryana, issued vide DRI. F.No.50D/15/2000-CI , dated the 28thMarch, 2000 by the

S/10-22/2000 ADJ.

10/4/2000

Additional Director General, Directorate of Revenue Intelligence, 'D' Block, I.P.Estate, I.P.Bhawan, New Delhi.

D.S.Garbyal
Under Secretary to the Government of India

F.NO.437/11/2002-CUS.IV